

ITEM NO.16

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Criminal Appeal No(s). 1254-1258/2023

KRISHNA MURARI, AND ORS., ETC., ETC. & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

CrI.A. No. 1259/2023 (II)

Date : 22-09-2023 These appeals were called on for hearing today.

For Appellant(s)

Mr. Kashyap Kumar Dwivedi, Adv.
Mr. Sujoy Gaur, Adv.
Dr. Sushil Balwada, AOR

Mr Lakshya Gupta, Adv.
Mr. Dhruv Gautam , AOR

For Respondent(s)

Mr. Rohit K. Singh, AOR
Mr. Vijay Kumar, Adv.
Ms. Priyanka, Adv.

Mr. V.k. Mishra, Adv.
Mr. Umesh Dubey, Adv.
Mr. Manoj K. Mishra, AOR

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UPON hearing the counsel the Court made the following
O R D E R

Both matters

Sole respondent is duly represented.

Original records have been received from High Court and
Trial Court.

Parties may file additional documents, if any.

Mr. Manoj K. Mishra, Advocate has cured the defects in the
vakalatnama and application for intervention in Crl. Appeal
Nos.1254-1258/2023. Process as per rules.

Registry to process the matters for listing before the
Hon'ble Court as per rules.

H. SHASHIDHARA SHETTY
Registrar